

upGrad

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Jindal Global Law School
India's First Global Law School



O.P. Jindal Global University
A Private University Promoting Public Service



**CENTRE FOR POST
GRADUATE LEGAL STUDIES**
India's First Global Law Academy

LL.M. in Corporate & Financial LAW

with Jindal Global Law School (JGLS) & upGrad

Online LL.M. for tomorrow's legal professionals



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WHY ONLINE LL.M. IN CORPORATE & FINANCIAL LAW?

In the last three decades, as India abandoned the post-colonial license raj system for a system based on free market principles, it witnessed a multi-pronged expansion of its markets and industries. This expansion has resulted in a growing economy, comprising several public and private sector enterprises operating in various markets and industries. Regulating such markets and industries requires nuanced understanding of laws governing securities, banking, corporate insolvency, and competition.

The online LL.M. in Corporate & Financial Law provides learners with a specialized focus on transactions, markets, and local and global regulatory issues. The program is ideal for dynamic lawyers of tomorrow, as it facilitates an understanding of the structure and interplay of corporate and financial law from a 360° perspective.

In keeping with any other work environment of the digital age, the legal profession is also adapting to the online work culture. This is evidenced by virtual data rooms for conducting due diligence, reliance on cloud-based technology to protect confidential documents, and electronic filings of forms and reports. Even courts are gradually making a transition to the online format, with e-filings becoming a reality and the digitization of case files becoming a necessity on account of the limitations posed by manual archiving. Multinational conglomerates have invested heavily in internet-based infrastructures to ensure seamless connectivity among employees working from different parts of the globe, with the end-goal of achieving maximum efficiency.

In such a rapidly changing world, where growth and development are directly proportional to a person's adaptability to technology, e-learning through this Online LL.M. in Corporate & Financial Law, should be the next stepping stone.

WELCOME TO ONLINE LL.M. IN CORPORATE & FINANCIAL LAW WITH JGLS

JGLS, the flagship school of O.P. Jindal Global University, is ranked as the **No. 1 Law School in India by the QS World University Rankings 2020** and has been ranked among the top 150 law schools in the world. JGU has also been recognized as an Institution of Eminence by the Government of India. We at JGLS are excited to partner with upGrad to offer a first-of-its-kind program – Online LL.M. in Corporate & Financial Law.

Learners enrolled in the program would master the art of critical reasoning and will gain a comprehensive perspective into companies and conglomerates. Through a detailed study of company law, mergers and acquisitions (M&A), banking, corporate insolvency, and competition regulation, the program enables learners to appreciate and deal with issues surrounding cross-border corporate and financial transactions.

The program will provide learners with an insight into the internal workings of a corporate environment through faculty members with hands-on industry experience. Each program is tailor-made to bring learners at par with the mindset, rigor, and demands of such an environment. The course modules range from fundamentals of commercial legal research to specialized modules dealing with risk assessment in transactions.

We provide a unique opportunity for learners to understand the various modes of investment, associated risks, the decision making process and the underlying challenges and impediments. It will help the learners in understanding, restructuring, risk and return, M&A, etc. for financial stability of companies.

Further, our strong placement network, industry presence, and the credibility of our LL.M. degree will provide learners with the right push to accelerate their careers.

India's  **LAW**
School



The launch of India's First Online LL.M. program in Corporate & Financial Law by Jindal Global Law School (JGLS) is a historic and pioneering initiative. This program will foster teaching and research to provide a thorough knowledge of corporate and financial law to meet the challenges of the global economy, and to familiarize learners with the practice and procedures of the corporate legal world.

Through the Online LL.M. program, JGLS, in association with upGrad, will help learners gain a 360 degree perspective of the law and regulation governing corporations, the financial system in India and beyond.



Professor (Dr.) C. Raj Kumar

Founding Vice Chancellor, O.P. Jindal Global University
Founding Dean, Jindal Global Law School

LL.B. (Delhi), B.C.L. (Oxford-Rhodes Scholar)

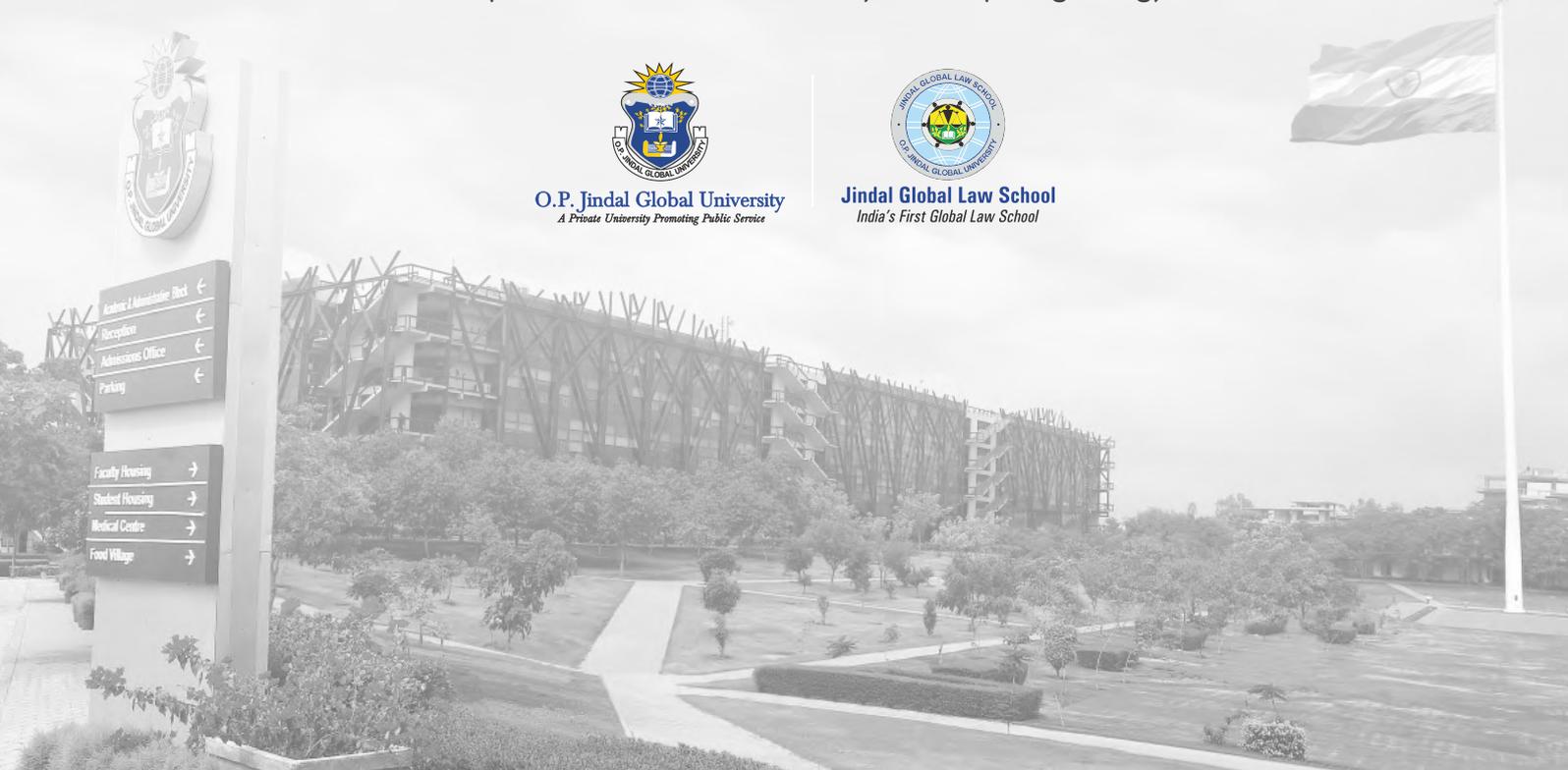
LL.M. (Harvard-Gammon Fellow), S.J.D. (Hong Kong)



O.P. Jindal Global University
A Private University Promoting Public Service



Jindal Global Law School
India's First Global Law School



ABOUT UPGRAD

upGrad is India's largest online higher education company. Founded in early 2015, upGrad has onboarded over 53K paid learners and impacted more than half a million individuals globally, within a short span of 5 years.

upGrad provides online programs in the areas of Data Science, Technology, Management and Law to college students, working professionals and enterprises. These programs are designed and delivered in collaboration with top-notch universities like IIT Madras, IIIT Bangalore, O.P. Jindal Global University, MICA, NMIMS Global Access, Duke CE, Deakin University, Liverpool John Moores University and others. The edtech major partnered with NASSCOM FutureSkills to launch India's first PG Diploma validated and recommended by NASSCOM aligned to government-approved standards.

With an 85% program completion rate, robust tech platform, outcome-based learning approach, industry-relevant curriculum, finest university credentials, strong mentorship, and steadfast placement support, upGrad has established its position as the leader in the Indian education system.

The company has been awarded the title of 'Best Tech for Education' by IAMAI in 2019. upGrad received the 'Best Education Brands' award by Economic Times in 2018, 'Most Innovative Companies in India' by Fast Company in 2017 and has made it to LinkedIn's 'Top 25 Startups' two years in a row in 2018 and 2019.

Based on our market research and conversation with the industry, we have identified Corporate & Financial Law as one of the sectors with critical demand supply imbalance in terms of quality law professionals. Our vision is to design and deliver the best in class LL.M in Corporate & Financial Law program to empower law professionals to take up the next generation roles in top-notch corporations and corporate law firms. If you are reading this, you may already wish to accelerate your career in this field.



**India's Largest
Online Higher
Education Company**

“

*Our aim is simple:
We strive to create high-impact,
hands-on experiences
that prepare
learners for meaningful and
productive careers.*

”



Ronnie Screwvala

Co-founder & Executive Chairman

upGrad

WHO IS THIS PROGRAM FOR?



Litigation professionals

Learn from faculty at JGLS, India's No. 1 Law School, to realize your dream corporate legal roles, replete with perks and benefits.



Professionals working at corporate law firms

Learn from the experience of world-class faculty members and industry experts to effectively manage work at top-notch corporate law firms in India and across the world.



Professionals working as in-house Counsel of Companies

Work on simulated models of M&A transactions and other case studies, to gain experience of handling complex transactions in top-notch companies.



Researchers

Enhance your knowledge and skills by learning a variety of courses in the field of corporate law such as M&A transactions, private equity, commercial contract drafting and other niche courses.



Fresh law graduates

Learn from the cutting-edge curriculum and transition yourself into a sophisticated, next-generation lawyer.

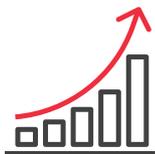
PROGRAM

UNIQUE FEATURES

WHAT IS SPECIAL ABOUT THE ONLINE LL.M. PROGRAM?



Cutting-edge curriculum developed by academics, industry professionals and regulators.



Comprehensive and interdisciplinary approach to the management and control of companies to achieve synergy of financial growth, health and stability.



Focus on legal, regulatory, and economic challenges faced by companies.



Contemporary and cutting-edge corporate research opportunities through our core and specialized courses and webinars.



Skill-based learning approach equips learners to apply principles in the context of corporate and financial transactions.

PROGRAM

KEY LEARNINGS

WHAT ARE THE KEY TAKEAWAYS FROM THE ONLINE LL.M. PROGRAM ?



Critically analyze business opportunities, legal statutes and cases, and strategic business decisions.



Understand the corporate legal environment, taught by faculty members who have first-hand industry experience.



Interpret, assimilate, and **draft commercial contracts**.



Identify key issues in M&A, due diligence and risk assessment of corporate transactions.



Review foreign investment legal regime, compare and contrast them with Indian investment laws, and analyze different investment strategies.



Negotiate and draft key corporate transaction documents such as due diligence reports and term sheets.



Practice before specialized regulatory bodies such as the Securities and Exchange Board of India, the Competition Commission of India and the National Company Law Tribunals.

WHY LL.M. WITH JGLS & UPGRAD?



Jindal Global Law School (JGLS) - The No. 1 Law School in India

Learn from JGLS, the No. 1 Law school in India as per the QS World University Rankings 2020.



Fully Online Program

Upgrade yourself through a fully online program, without disturbing your current professional and personal life.



World Class Faculty Members and Industry Experts

Learn from faculty members having outstanding domestic and international academic qualifications and industry experience.



Dissertation Project

Work on the Dissertation Project and other case studies across industries, and experience personalized mentorship.



Dedicated Career Assistance

Receive 360 degree career support from upGrad in the form of mock interviews, resume building, job fairs, career mentors and much more.



Offline Networking Events

Be a part of upGrad basecamp and other offline networking events with your peers.



LL.M. degree from O.P. Jindal Global University (JGU)

Get LL.M. degree from JGU, on successful program completion.



Triple Alumni Status

Gain triple alumni status - JGLS, JGU & upGrad, on successful completion of the program.

UPGRAD

CAREER SUPPORT



Participate In Job Fairs

Regular hiring drives in major cities across India, giving you the opportunity to interview with upGrad's hiring partners.



Job Opportunities Portal

Gain exclusive access to job openings each quarter.



Resume Review

Obtain specific, personalized inputs on your resume.



Build LinkedIn Profile

Build a LinkedIn profile to attract potential recruiters.



Personalized Industry Mentorship

Get mentored by experienced legal professionals.



Career Mentor

A dedicated career mentor to monitor and guide you on your career transition journey.



Continued Career Support Post Program Completion

Access our continued career support, even after completing your program.



Mock Interviews And Just-in-time interviews

Get prepared with mock interviews right before your actual interviews.



Company-Specific Preparation

Get company-specific guidance to ensure you are interview-ready for your dream organization.



**WORLD
CLASS
FACULTY**



Prof. Arjya B. Majumdar

Dean, Admissions & Outreach,
Director, Centre for Global Corporate and Financial Law and Policy, JGLS

Educational Qualifications:

B.A., B.Sc., LL.B. (WBNUJS Kolkata), LL.M. (Tulane University)



**Prof. (Dr.) James
J. Nedumpara**

Executive Director, Centre for International Trade and
Economics Laws, JGLS

Educational Qualifications:

LL.B. (Mahatma Gandhi University),
LL.M. (University of Cambridge),
LL.M (New York University),
LL.M (National University of Singapore),
Ph.D. (NLSIU Bangalore)



Prof. Shaun Joseph Star

Associate Dean, Executive Director,
Centre for India-Australia Studies, JGLS

Educational Qualifications:

Bachelors of Law (Macquarie University),
Graduate Diploma in Legal Practice (Australian National University),
B.C.L. (University of Oxford)



**Prof. Prateek
Bhattacharya**

Assistant Dean (Scholarships & International Collaborations),
Academic Head, Online LL.M. in Corporate & Financial law, JGLS

Educational Qualifications:

LL.B. (NLU, Jodhpur), DAAD Scholar,
LL.M. (Europa Institut, Saarland University, Germany)



Prof. Manasi Kumar

Associate Professor, JGLS

Educational Qualifications:

B.A., J.D. (Lewis & Clark Law School, Portland)



Prof. Shuchi Sinha

Associate Professor, JGLS

Educational Qualifications:

LL.B., M.A. (University of Delhi), LL.M. (University of London)



**Prof. (Dr.) Anindita
Jaiswal Jaishiv**

Assistant Professor, JGLS

Educational Qualifications:

B.B.A. LL.B. (NLU Jodhpur), LL.M. (NLU Jodhpur),
Ph.D. (University of Edinburgh)



Prof. Karan Latayan

Assistant Professor & Assistant Dean (Academic Affairs), JGLS

Educational Qualifications:

B.A. LL.B. (Hons.) (RGNUL Punjab),
LL.M. (New York University)



Prof. Ishana Tripathi

Assistant Professor, JGLS

Education Qualification:

B.A. LL.B. (Hons.) (NALSAR, Hyderabad),
LL.M. (University of Hamburg and Erasmus University, Rotterdam)

PROGRAM

CURRICULUM

COURSE 1 (6 Weeks)

LAW AND JUSTICE IN THE GLOBALIZING WORLD

In this course, you will understand the development and functioning of international commercial/ economic law in a “globalized/globalizing” world. You will also examine how globalization provides new frontiers and poses fresh challenges to existing conceptions of law and justice.

- **Globalization and its Effects on the Development of International Commercial & Economic Law**
- **Challenges of Globalization to Law & Justice**
- **Formulation & Settlement of Transnational Norms & Practices**
- **Individual Rights vis-à-vis Free Market Principles & State Capitalism**

COURSE 2 (6 Weeks)

LEGAL RESEARCH METHODOLOGY

In this course, you will develop a critical understanding of the legal methodologies and reasoning behind the court systems, law-making bodies, and other stakeholders in the legal system. You will learn how to approach, read, and critically interpret judgments, legislations, rules, and other sources of law.

- **Legal Research & Writing**
- **The Legal System: Foundations, Institutions & Processes**
- **Statutory Law & Interpretation**
- **Case Law & Precedents**
- **Judicial Public Policy Making: Common Law & Judicial Activism**
- **Research in a Law Firm: Due Diligence, Memos & Advices**

PROGRAM

CURRICULUM

COURSE 3 (6 Weeks)

COMPARATIVE PUBLIC LAW

In this course, you will investigate instances where public law coincides with corporate law. You will also analyze the ideologies underlying the corporate governance frameworks, and their influence on law-making, rights *in rem* versus rights *in personam* based on a comparison of corporate ownership and management models, and incidents of interface between corporate governance and public law.

- **Promoter-driven Company Ownership versus Dispersed Shareholding**
- **Cross-border Investment & Investor Protection vis-à-vis State**
- **Anti-corruption, Anti-bribery Statutes & Governance Norms**
- **Rules for Gender Diversity & Inclusive Corporate Leadership**
- **Corporate Scams and their Global Recessionary Impact**
- **Corporate Criminal Liability & Human Rights**

COURSE 4 (4 Weeks)

A PRACTITIONER'S APPROACH TO COMPETITION LAW IN INDIA

In this course, you will analyze the theoretical underpinnings of competition/antitrust law globally, and the objective of a competition regime in a developing economy like India. You will also examine the substantive provisions of the Competition Act, 2002 and its associated regulations, along with judicial precedent in relation to these provisions.

- **Relevant Product & Geographical Market**
- **Anti-competitive Horizontal & Vertical Agreements**
- **Dominance and Abuse**
- **Competition Law in the Digital Economy**
- **Competitive Dimensions of M&A**

PROGRAM

CURRICULUM

COURSE 5 (4 Weeks)

ADVANCED COMPANY LAW

In this course, you will look into the day-to-day affairs of a company — from incorporation to growth via M&A to the winding-up of the company. You will learn about the duties of directors and promoters, corporate governance, and white-collar crimes.

- **Corporate Governance, Director & Promoter Liability**
- **Due Diligence, Public Offerings & Corporate Takeovers**
- **Insider Trading, Fraudulent & Unfair Trade Practices**
- **Case Studies on Oppression & Mismanagement**
- **Case Studies on Corporate Restructuring**

COURSE 6 (4 Weeks)

MERGERS, ACQUISITIONS, AND PRIVATE EQUITY

In this course, you will learn about the procedure and practices adopted in mergers and acquisitions.

- **Types of M&A, Structuring M&A Transactions, Due Diligence, and Mitigating M&A Risk**
- **Term Sheets, Share Transfer Agreements, Share Subscription Agreements, Shareholder Agreements**
- **Cross Border M&A**
- **Public M&A and PIPE Deals**

PROGRAM

CURRICULUM

COURSE 7 (4 Weeks)

COMMERCIAL CONTRACT DRAFTING

In this course, you will understand contract law, through the exploration of essential principles of contract drafting. You will learn how to memorialize parties' agreements from the outset, as opposed to merely deconstructing and evaluating the resultant rights, duties, and liabilities once a dispute arises.

- **Structure of a Contract**
- **Contractual Clauses: Covenants & Conditions, Representations & Warranties, Terminations & Remedies**
- **Boilerplate Language & Provisions**
- **Contract Interpretations**

COURSE 8 (4 Weeks)

LAW OF BANKING AND FINANCE

In this course, you will learn about different types of credit providers, as well as the legal framework for their activities. You will also be introduced to the different types of financing arrangements from a commercial and legal standpoint.

- **Evolution & Framework of India's Financial System**
- **Principles Governing Corporate Debt Finance**
- **Available Routes of Corporate Finance**
- **Legal Aspects of Banking & Financial Transactions**

PROGRAM

CURRICULUM

COURSE 9 (4 Weeks)

CORPORATE INSOLVENCY LAW

In this course, you will learn about the substantive and procedural aspects of corporate insolvency, including the court/adjudicative and the out-of-court processes. You will examine regulatory directives of the Reserve Bank of India and other related commercial laws such as company law, wherever relevant.

- **Corporate Debt Resolution & Insolvency Process**
- **Categories of Creditors and their Rights in Insolvency Proceedings**
- **Insolvency Litigation & Stakeholder Participation**
- **Deal-making & Debt Acquisitions**

COURSE 10 (8 Weeks)

DISSERTATION

The dissertation is a compulsory course. The choice of topic and title shall be approved by the JGLS Dissertation Committee. A supervisor shall be appointed for each student on an advisory basis. The dissertation process, including submission of topics and preliminary drafts, discussions with supervisors, and review by the supervisor and the JGLS Dissertation Committee shall continue in parallel with courses of the LL.M. program.

UPGRAD CAREER TRANSITION SUMMARY

53,000+

Learners Trained

400%

Highest
Salary Hike

₹ 72 LPA

Highest Salary

300+

Recruitment
Partners

57%

Average
Salary Hike

700+

Industry Experts,
Mentors To Help
Learners Succeed

JGLS ALUMNI WORK AT





Linklaters

Nishith Desai Associates



WHITE & CASE
one law firm around the world

JGLS LL.M.

STUDENT TESTIMONIALS



Tongtong

China, LL.M.
2018-19

“

JGLS program is full of diversity and inclusiveness. As an international student, I have received a lot of help from my teachers, faculty members and batchmates. The most amazing thing about the program is that I came across many famous experts and listened to their sessions at close range. This experience has broadened my horizon. During the sessions professors not only taught law, but also taught legal research, the use of advanced software, and writing skills. They also provide career counseling at various stages. These have benefitted me for life. ”



Siddharth Malakar

India, LL.M.
2018-19

“

The LL.M. program in Corporate and Financial Law and Policy with JGLS has been an enriching experience. The course is a perfect blend of academic discourses and practical exposure. The most distinctive feature of this course is its quality of faculty, with a majority of the faculty members having been practitioners and experts in their respective fields. This is showcased by the course structure and the quality of teaching, which ultimately prepares one for the real world. I recommend all prospective students who want to sharpen their academic skills while having a hold in corporate practice, to invest in the LL.M. program with JGLS. ”



Shefali Manickam Kone

India, LL.M.
2017-18

“ The LL.M in Corporate & Financial Laws offered by JGLS is unparalleled in India, due to their stellar faculty, comprehensive curriculum and dynamic pedagogy. This LL.M. has equipped me with a strong foundational understanding of business laws, both from an Indian and global perspective, in addition to strengthening my critical thinking, research and analytical skills. This program offers candidates the unique opportunity to gain deep theoretical knowledge and practical skills, that will be useful to anyone looking to pursue a career in corporate and commercial laws. I am constantly able to apply the knowledge and skills gained from this program to my work as a corporate lawyer. ”



Prateek Gupta

India, LL.M.
2016-17

“ My experience for completing my LL.M. in Corporate Law with JGLS came with a lot of twists and turns, as I came from a traditional State University that taught only the theoretical aspect of the law. But during my time with JGLS, the most amazing thing was to learn about the practical aspects through assignments, the same assignments which are done by associates at a law firm. This experience gave a great boost to my career. The professors here are very helpful and taught us through various examples. ”



Purbitaa Mitra

India, LL.M.
2016-17

“ Pursuing the LL.M. program with JGLS has been a thoroughly enriching experience for me, which has equipped me with a comprehensive understanding of Corporate and Finance laws from a global perspective. The well-structured curriculum focusing both on theoretical and analytical aspects of the subjects along with practical case studies, interactive sessions, and establishing insightful discussions with the distinguished teaching faculty was fundamental in ensuring my excellent academic performance. The program has not only built confidence in me for dealing with complex legal issues but also has opened up many career avenues before me. ”

ADMISSION PROCESS DETAILS



LAST DATE OF ADMISSION

Please refer to the website for the last date of admission



PROGRAM START DATE

Please refer to the website for the program start date



PROGRAM DURATION AND FORMAT

12 Months | Online



ELIGIBILITY

- Bachelor's degree in Law; LL.B. 3/5 year graduates and final year candidates may apply
- Admission on the basis of JSAT-LLM Entrance Test, LSAT-India 2020, CLAT-PG 2020, DU LLM 2020 OR LSAT International 2017, 2018, 2019, 2020



TUITION FEE

₹ 3,00,000/-

SELECTION CRITERIA



Step 1

Submit the application form.



Step 2

Online entrance examination (JSAT) or other eligibility tests as mentioned above.



Step 3

Review and shortlisting of candidates on the basis of test, SoP, resume, and telephonic interview.



Step 4

Shortlisted candidates receive offer letter.

TO KNOW MORE CONTACT US AT



Debopriya Haldar

Chief Admissions Counselor, upGrad
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9324900860



Anshu Gupta

Assistant Manager -
Admissions & Outreach, JGLS
anshugupta@jgu.edu.in
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